

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA
STARRED QUESTION NO- *88
ANSWERED ON- 10/02/2025

RATIONAL OF DRAFT UGC REGULATIONS, 2025

*88. SHRI SELVAGANAPATHI T.M.:
SHRI DINESH CHANDRA YADAV:

Will the Minister of EDUCATION be pleased to state:

- (a) the salient features and objectives of the Draft Regulations, 2025 published by University Grants Commission (UGC);
- (b) whether it is a fact that many provisions in the Draft Regulations, 2025 of the University Grants Commission may pose serious challenges to the academic integrity, autonomy and inclusive development of State Universities;
- (c) whether it is a fact that these Regulations are clear infringement of the rights of State Governments and would have far-reaching consequences for the autonomy of State Universities;
- (d) whether it is also true that many State Legislative Assemblies have passed unanimous resolutions against the draft UGC regulations; and
- (e) if so, whether the Government proposes to withdraw or to rectify the shortcoming of these draft regulations?

ANSWER
MINISTER OF EDUCATION
(SHRI DHARMENDRA PRADHAN)

(a) to (e): A statement is laid on the table of the House.

**STATEMENT REFEREED TO IN REPLY OF PARTS (a) to (e) OF LOK SABHA
STARRED QUESTION NO.88 FOR 10.02.2025 ASKED BY SHRI
SELVAGANAPATHI T. M. AND SHRI DINESH CHANDRA YADAV, HON'BLE
MEMBER OF PARLIAMENT REGARDING "RATIONAL OF DRAFT UGC
REGULATIONS, 2025"**

(a): The University Grants Commission (UGC) has released the draft UGC (Minimum Qualifications for Appointment & Promotion of Teachers and Academic Staff in Universities and Colleges and Measures for the Maintenance of Standards in Higher Education) Regulations, 2025. Its objective is to infuse innovation, inclusivity, flexibility and dynamism in every aspect of higher education, empower teachers and academic staff, strengthen academic standards and pave the way for achieving educational excellence and to make it in sync with the ethos of National Education Policy (NEP) 2020. It strives for driving transformations in the education system and propelling the country towards Viksit Bharat 2047 through quality education and research.

(b) to (e): UGC is empowered to make regulations for the promotion and co-ordination of University education and for the determination and maintenance of standards of teaching, examination and research in Universities. UGC notifies regulations in the exercise of powers conferred under clause (e) of sub-section(I) of Section 26 of the University Grants Commission Act, 1956 (3 of 1956). The draft UGC Regulations, 2025 provide more autonomy and inclusive development of the State Universities. The draft regulations provide more power to universities in the selection process of teachers. The selection committees of universities will decide on the quality of research publications, the reputation of publishers, etc., based on the input from external experts, rather than the fixed numerical score known as Academic Performance Index (API). The eligibility criteria for appointment and promotion have been simplified and broadened in the draft regulations. It empowers State Governments to decide on the selection process of teachers in colleges falling under their purview. These draft regulations have been placed in the public domain for feedback, suggestions and wide consultations and the last date to receive feedback from stakeholders has been extended to 28.02.2025. Various suggestions, comments and feedback have been received from different stakeholders. The feedback so received will be analysed by an Expert Committee for incorporating suitable suggestions in the regulations.
